

[Secretary]

Development Corporation Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 26th November, 1956, has been passed by the Rajya Sabha at its sitting held on the 14th December, 1956, with the following amendment:

**New Clause 31A**

That at page 7, after line 36, the following new clause 31A be inserted, namely:

*'Removal of disqualification for membership of Parliament.*

31A. It is hereby declared that the office of the member of the Corporation shall not disqualify its holder for being chosen as, or for being, a member of either House of Parliament.'

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 126 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendment be communicated to this House."

**FARIDABAD DEVELOPMENT CORPORATION BILL**

**Secretary:** Sir, I lay on the Table of the House the Faridabad Development Corporation Bill, 1956 which has been returned by Rajya Sabha with an amendment.

**COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE**

**NINETEENTH REPORT**

**Shri Altekar** (North Satara): I beg to present the Nineteenth Report of the Committee on Absence of Members from the sittings of the House.

**POINTS OF INFORMATION**

**Shri Kamath** (Hoshangabad): On a point of information. When can the House expect the long-awaited statement of the Minister of Information and Broadcasting regarding the use of the All India Radio and the facilities for political parties? It was expected last week, but he has not yet made the statement.

**Shrimati Renu Chakravartty** (Basirhat): He said that he would make the statement in the next two or three days.

**The Minister of Information and Broadcasting (Dr. Keskar):** The statement is practically ready, and I propose to give it tomorrow.

**DEMANDS FOR SUPPLEMENTARY GRANTS 1956-57—Contd.**

**Mr. Deputy-Speaker:** The House will now take up discussion and voting on the Demands for Supplementary Grants relating to the Ministry of Rehabilitation and the remaining Demands (Demands Nos. 92, 93, 94 and 23, 33, 35, 40, 41, 44, 63, 67, 77, 102, 109, 121, 129, 140 and 141). As hon. Members are aware one hour has been allotted for the purpose.

May I have a rough idea as to how many Members would like to participate in the discussion? I find that there are 11 persons who want to speak.

**Shri M. K. Moitra** (Calcutta North-West): I have got some cut motions in my name.

**Mr. Deputy-Speaker:** So, within 1 hour, 11 Members have to speak.

**Some Hon. Members:** Five minutes for each.

**Shrimati Renu Chakravartty** (Basirhat): But we have saved some time from the earlier discussions.